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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 192/2003
in
O.A. NO. 1387/2001

This the 14th day of July, 2003--

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN --

HON'BLE SHRI V. K. MAJOTRA, MEMBER (J) --

Ms. Jaishal Vijay Singh ... Applicant

-versus-

NCTD & Ors. ... Respondents

O R D E R - (By Circulation) -

Hon'ble Shri V.K.Majotra, Member (A) :

This application has been made by applicant seeking review of order dated 21.5.2003 whereby OA No.1387/2001 was disposed of.

2. It has been stated on behalf of applicant that on 28.4.2003 when the OA was heard "no hearing on merits" had been granted.

3. On 26.2.2003, the Division Bench had passed the following orders :

"In this case pleadings are complete--

Admit, subject to legal pleas.

List it under regular matters on its turn."

As such, the case was put up before the Division Bench on 4.4.2003 for final hearing. The learned counsel of official respondents raised a preliminary objection on

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which arguments were heard and order was being dictated. The learned counsel of applicant kept interrupting the dictation repeatedly. As such, the Division Bench ordered, "Let the matter be listed before any other DB where we are not Members." On 28.4.2003, the case appeared before the Division Bench comprising the Chairman and Shri V.K.Majotra, Member (A). After hearing the learned counsel of both sides, the final orders were passed on 21.5.2003 disposing of the OA. As is clear from the order, arguments were heard not only on the preliminary objection but also other aspects of the matter. The preliminary objection as well as other aspects were adjudicated on the basis of the arguments and rulings cited by the parties.

4. The contention of the review applicant that hearing had not been conducted on merits of the case is ill-founded. Actually, this application is merely an attempt to re-argue the case without establishing any error apparent on the face of record. This application has been made beyond the scope and ambit of a review petition. As such, it is dismissed in circulation.

V. Majotra
(V. K. Majotra)
Member (A)

V. S. Aggarwal
(V. S. Aggarwal)
Chairman

/as/